

(Part II—Proceedings other than Questions and Answers)

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LOK SABHA

Friday, 26th November, 1954

The Lok Sabha met at Eleven of the Clock.

[MR. SPEAKER in the Chair]

QUESTIONS AND ANSWERS

(See Part I)

11-48 A.M.

HINDU MARRIAGE AND DIVORCE BILL

The Minister of Commerce (Shri Karmarkar): On behalf of the Minister of Law and Minority Affairs, I beg to lay on the Table a copy of the Report of the Joint Committee in respect of the Bill to amend and codify the law relating to marriage and divorce among Hindus, pending in the Rajya Sabha.

ELECTION TO COMMITTEE

ESTIMATES COMMITTEE

Shri Pataskar (Jalgaon): I beg to move:

"That the Members of this House do proceed to elect in the manner required by sub-rule (4) of rule 239 of the Rules of Procedure and Conduct of Business in the Lok Sabha, one Member from amongst their number to serve on the Committee on Estimates for the unexpired portion of the year 1954-55 vice Shri Nityanand Kanungo resigned."

Mr. Speaker: The question is:

"That the Members of this House do proceed to elect in the manner required by sub-rule (4) of Rule 239 of the Rules of Procedure and Conduct of Business in the Lok Sabha, one Member from amongst their number to serve on

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the Committee on Estimates for the unexpired portion of the year 1954-55 vice Shri Nityanand Kanungo resigned."

The motion was adopted.

Mr. Speaker: I have to inform Members that the following dates have been fixed for receiving nominations and withdrawal of candidatures and for holding election, if necessary, in connection with the Estimates Committee, namely:

| Date for nomination | Date for withdrawal | Date for election |
|---------------------|---------------------|-------------------|
| 29-11-1954 | 30-11-1954 | 2-12-1954 |

The nomination to the Committee and the withdrawal of candidature will be received in the Parliamentary Notice Office upto 4 P.M. on the dates mentioned for the purpose.

The election, which will be conducted by means of the single transferable vote, will be held in Committee Room No. 62, First Floor, Parliament House between the hours 11 A.M. to 1-30 P.M.

CODE OF CRIMINAL PROCEDURE (AMENDMENT) BILL—Contd.

Mr. Speaker: The House will now take up consideration of clause 20 to 24 of the Code of Criminal Procedure (Amendment) Bill, 1954. As Members are aware, five hours have been allotted for this group. Members will hang in at the Table within 15 minutes slips indicating the numbers of amendments to these clauses in their name which they wish to move.

The discussion on these clauses will go on up to 2-30 P.M. when the Private Members' Business will be taken up by the House.

The discussion will be on all these clauses together.